



**THE  
JHARKHAND GAZETTE  
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No. 327

2nd Jyestha, 1933 (s)  
Ranchi, Monday the 23rd May, 2011

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**JHARKHAND HIGH COURT, RANCHI**

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**NOTIFICATION**  
The 21st May, 2011

**No. 03/2011 (R & S) :** In exercise of the powers conferred by Section 29 of the Bihar Reorganization Act, 2000 (Act XXX of 2000) and all other powers enabling in this behalf, the High Court of Jharkhand, by way of amendment in the “**High Court of Jharkhand Rules, 2001**” hereby delete the following words from the existing Rule 76 of the High Court of Jharkhand Rules, 2001 :-

**“the filing shall be returned to the person presenting the same with intimation regarding the defects to be re-filed after removing the defect within seven days.**

**Any re-filing after the expiry of seven days from the date of return shall be subject to law of limitation.”**

**AND** in place of the above deleted words, the following words be inserted:-

**“the cases will be dealt with in term of Rule 305”**

Now the amended Rule 76 shall read as under:-

**“76. Except where the Designated Officer is of the opinion that the Stamp report regarding the defects is not correct or that defects can be ignored or that they are not curable, the cases where any defect as specified in Rule 75 is noticed, the cases will be dealt with in term of Rule 305”.**

The aforesaid amendment shall take effect from the date of passing the Resolution i.e. 12<sup>th</sup> May, 2011.

By order of the Court,

**P. R. Dash,**

Registrar General.

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